SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I would like the hon. Law Minister to place in the House itself for a very detailed discussion the real Terms of Reference so that it may be easy for the Law Commission to respond to the needs of the time.

SHRI P. SHIV SHANKAR: Sir, in answer to certain clarifications which have been sought, I can only explain that so far as the terms of reference are concerned, one of the terms of reference which has been inserted is to examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution. When I say with reference to the Preamble to the Constitution and the Directive Principles and the laws to conform thereto, it takes care to a great extent the socialistic policies also. This is so far as my friend, Mr. Jha's clarification is concerned.

On the clarifications sought by Mr. Yadav, the first question which he asked me is the caste composition.

(Interruptions)

SHRI NARASINGHA PRASAD NANDA (Orissa): There is no need to mention about the castes.

(Interruptions)

MR. DEPUTY CHAIRMAN: Scheduled Castes and the Backward Classes should be included. That is the demand of the Member.

SHRI P. SHIV SHANKAR: When I said composition, I wanted to explain with reference to the question that was asked: Mr. Nanda should have objected at the time when Mr. Yadav put the question.

Sir, he was particularly concerned about some Harijan Members or the Tribals. I would very much love if some good names are passed on to me for consideration

(Interruptions)

श्री लाडली मोहन निगम (मध्य प्रदेश): हम इनफार्म कर देगे।

SHRI P. SHIV SHANKAR: I may assure the hon. Members that if need arises we would expand the Law Commission. In fact he has also put me the question with reference to the Judges appointed in his High Court. I say, in his High Court, Sir, I have written letters and I have said in this Houseand outside. Though, of course there had been some criticism about that, I have written that it should not be Chief Justices difficult for the State authorities, namely the Chief Ministers and the Governors to pick out in every High Court persons longing to minority communities and backward classes particularly belonging to the Scheduled Castes and the Scheduled Tribes. (Interruptions). Some reaction from certain Chief Justices had been a little unhappy but notwithstanding that I assure House that on my part I would not. leave any stone unturned to see that these classes are represented and I would very much welcome if the hon. Members-this may be a title out of the way, but I would certainly make this request—may be pleased to bring certain proper persons to the notice of the State authorities from whom I am asking the recommendations, they can in fit cases pass on to me also those names, I will consider those cases.

## ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COM-MENCING 7TH DEC. 1981

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA RAM KESRI): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th December, 1981, will consist of:—

(1) Further consideration and passing of the Anti-Apartheid (United Nations Convention) Bill, 1981, as passed by Lok Sabha.

- (2) Consideration and passing of the Indian Iron and Steel Company (Acquisition of Shares)
  Amendmen Bill, 1981.
- (3) Consideration and return of the Beidt Workers Welfare Cess (Antendment) Bill, 1981, as passe by Lok Sabha.
- (4) Consideration and passing of the following Bills, as passed by Lok Sabha:
  - (a) The Cine Workers and Cinema Thea re Workers (Regulation of Employment) Bill, 1981.
  - (b) The Nat or al Bank for Agriculture in l Rural Development Bi l, 1981.
- Railway Line and the Katakhal-Lal bazar Railway Line (Nationalisation) Bill, 1981.
  - (d) The Pre rention of Cruelty to Animals (Amendment) Bill.
  - (5) Discussion on the motion for modification of Press Council (Budget and Accounts) Rules, 1981, by Shri J. P. Mathur at 5 p.m. or Wednesday, the 9th December 1981.
- (6) Discussion on the motions for Modification of the Maruti Limited (acquisition and Transfer of Intertakings) Rules, 1981 b Sarvashri Kalraj Mishra and J.P. Mathur at 5 p.m. on Thursday, the 10th Decemb r. 1981.

श्री ह्रक्मदेव नार थण यादव (बिहार) :
हमारी एक श्रापित है। वह श्रापित यह
है कि मैं लगात र सदन में श्रीर श्रापस
भी प्रार्थना करता रहा हूं कि सरकार
के जिरण सारे बितनेय की जब बातें होती
हैं, तो हमारे हि मण्डल कमीशन म
पिछड़ा वर्ग श्रायोग का गठन हुश्रा था मण्डल
कमीशन की रिपें श्रा गई है। सरकार
उसके संबंध में क्यां मौन है? श्राज

सरकार के जिरए उस पर कोई प्रिक्रिया नहीं ग्रपनाई जा रही है। संविधान के तहत सरकार को उसे सदन के पटल पर रखना चाहिए, बहस करानी चाहिए ग्रौर इस देश में इतनी बड़ी ग्रावादी पिछड़े वर्ग की है।

कमीशन बनाया गया, लाखों रूपया उस पर खर्च किया गया, इतना सरकार का समय और साधन उस पर लगाए गय, रिपोर्ट आ गई है और उस पर बहस नहीं होगी, तो क्यों वह कमीशन बनाया गया था? वह केवल पिछड़े वर्ग को लैमन जूस दे दिया गया है। मण्डल कमीशन की रिपोर्ट सरकार की अलमारियों में सडती रहे और पिछड़ावर्ग उस लैमन जूस को चूसता रहे।

इसलिए मैं ग्रापसे प्रार्थना करता हं कि ग्रापसःकारको बाध्य करें ग्रौर पिछडे वर्गों के बारे में जो मंडल कमीशन की ग्पिटे है वह सदन में ग्राए, उसपर बहस करायी जाए ग्रौर जल्दी से जल्दी उसकी जितनी सिकारिशों है उन सभी सिकारिशों को लागु किया जाए। खास कर श्री सीताराम केसरी जी से मैं प्रार्थना करूंगा कि ग्राप भी उस दर्द के कम भोगी नहीं है, हम से ज्यादा भोगी है, ग्रौर हमसे ज्यादा दफा स्राप को भोगना पड़ता है। हमारा घर का च्यूड़ा दही तो कम से कम मिश्र जी खा लेते है अप के हाथ. का पानी भी बिहार में वह नहीं पीते थे। इसलिए मैं ग्रापसे प्रार्थना करूगा कि मंडल कमीशन की निपोर्ट को जल्दी लाइए। उस पर बहस कराएं, उसकी सिफारिशों को लागु कराइए। **ग्रगर सरकार तैयार नहीं है तो ग्राप** उपसभापति महोदय, श्रपने विशेषाधिकार का प्रयोग की जिए।

श्री शिव चन्द्र झा (विहार): उपसभापित जी, मंत्री महोदय ने ग्रगले सप्ताह के कार्यक्रम के वारे में जो वताया है, मेरा

## [श्री शिव चन्द्र झां]

कहना है कि सिक्स्थ फाइव ईयर प्लान यानी छठी पंचवर्षीय योजना पर बहस हो। वह इस लिए मैं खास कर श्रीर जोर देता हं उपसभापति महोदय, क्योंकि उसके बारे में कंसल्टटिव कमेटी की बैठक भी पिछले इंटर सेशन में नहीं हुई। मंत्रालय के कंस्त्टेटिव कमेटी की बैठक हुई ग्राखीर तक, लेकिन योजना मंत्रालय की कंप्तल्टेटिव कमेटी की बैठक भी नहीं हुई। तो शक होने लगता है कि यह जो नया लोन लिया गया है ...

श्री उपसभापति : श्ररे, उसको मत लाइए।

भी शिव चन्द्र झा : यह नेबहुत सब्दल कदम लगता है ...

श्री उपसभापति : उस पर बहस हो गई।

ं श्री शिव चन्द्र झा : उस संदर्भ में योजना पर बहस हो। दूसरी बात उपसमापति महोदय, यहां पर सवाल कर दिए जाते हैं, छोटे मोटे क्वेश्चन हो जाते हैं, कालिंग श्रटेन्शन से बातें साफ नहीं होतीं। हम चाहते है ग्रंतर्राष्ट्रीय परिस्थिति पर, इंटरनेशनल सिचुएशन पर, बहस हो।

श्री उपसभापति : उस पर बहस होने वाली है।

श्री शिव चन्द्र झा : तीसरी ग्रीर न्नाखिरी वाहा उपसभापिहा महोदय, यह है कि कल ही एटामिक पावर पर चर्चा हुई, एटामिक पादर के मुताल्लिक, कि पाकिस्तान एटामिक बम बना रहा है, एक्सप्लोजन करने जा रहा है। उस पर खार चर्चा हो, यह मेरी मांग है।

श्रा स्रेन्द्र मोहन (उत्तर प्रदेश) : उपसभापित जी, कल भी दखविस्त हुई थी ग्रीर श्री सत्यताल मलिक ग्रीर सैयद गहाबदीन ने और हमने लिखकर मोशन दिया है कि ऋ। वास मंत्री ने जो बयान टेबल ग्राफ द हाउस पर रखा, उस पर हम चाहते हैं कि ग्राप बहस की इजाजत दें।

श्री उपसभापति : ठीक है। उस पर हम लोग विचार कर रहे हैं स्रौर समय निर्धारित करेंगे।

सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती हैं।

The House then adjourned for lunch at twenty-eight minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. The Vice-Chairman (Dr. Rafiq Zakaria) in the Chair.

## REFERENCE TO THE PLIGHT OF WORKERS OF SAHJORI COLLIERY IN SANTHAL PARGANAS, BIHAR

VICE - CHAIRMAN THE RAFIQ ZAKARIA): Now, we take up Special Mentions. Shri Shahabuddin please.

SHRI SYED SHAHABUDDIN (Bihar): Mr. Vice-Chairman, Sir, thankyou for giving me an opportunity to draw the attention of the House and through the House, of the Government to the plight of about 250 Harijan workers of Sahjori colliery in Santhal Parganas in Bihar. On 27th November, the colliery in which they were working was bulldozed and closed by the Eastern Coalfields Ltd. which is a public sector organisation. This was done in the presence of armed police and the people were reduced to being mute spectators of their livelihood being snatched away from them.

Sir, the whole story is this. This was a private colliery which was nationalised along with the entire coal